

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 108
IB-548/ND/2020

IN THE MATTER OF:

R.R. Distributors Pvt. Ltd. ... Applicant/Petitioner

Vs

M/s Kanodia Technoplast Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 13.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Learned Counsel for the Corporate Debtor states that the reply is filed, which is confirmed by the Learned Counsel for the Applicant. The rejoinder has come on record but the reply has still not come on record. Learned Counsel for the Corporate Debtor is given 3 days' time to ensure that the reply comes on record. List for hearing. No further adjournment will be granted.

List the matter on **11.02.2021**.

Sd/-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)